

Central Administrative Tribunal  
Principal Bench: New Delhi

OA No. 2686/96

New Delhi, this the 9th day of May, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)  
Hon'ble Shri S.P. Biswas, Member (A)

(5)

Sh. R.S.Tomar s/o Sh. Mohan Singh Tomar,  
r/o Chanakyapuri Fire Station,  
Kautalaya Marg,  
New Delhi. .... Applicant

(By Shri B.S.Charya, Advocate)

-Versus-

1. Delhi Fire Service,  
Headquarters, Connaught Circus,  
New Delhi through its  
Chief Fire Officer.

(By Shri S.K.Gupta proxy for  
Sh. Jog Singh, Advocate)

2. National Fire Service College,  
Nagpur(Maharashtra)  
through its Director.

(By Shri R.V.Sinha, Advocate)

3. Govt. of N.C.T. of Delhi,  
5, Alipur Road, Delhi through  
its Chief Secretary.

4. The Secretary (Services)  
Govt. of NCT of Delhi,  
5 Alipur Road, Delhi.

5. Shri Raj Mal Khokhar,  
Sub-Officer, Delhi Fire Service,  
Najafgarh Fire Station,  
Najafgarh, Delhi.

6. S.O. Samay Singh,  
Roop Nagar Fire Station,  
Delhi Fire Service,  
Delhi Shahdara.

7. S.P. Sham Lal  
Roop Nagar Fire Station,  
Delhi Fire Service,  
Roop Nagar, Delhi.

8. S.O., Suraj Bhan,  
Connaught Circus Fire Station,  
Delhi Fire Service,  
Connaught Circus, New Delhi.

9. S.O. Ram Nath Chechi,  
Kirti Nagar Fire Station,  
Delhi Fire Service,  
Kirti Nagar, Delhi. .... Respondents

(By None)

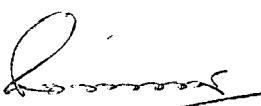
O R D E R (Oral)  
(Dr. Jose P. Verghese, Vice-Chairman (J))

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The petitioner has approached this court in accordance with the direction given by this court in the previous order dated 1.7.1996 passed in OA No. 2486/95. The grievance of the petitioner was that inspite of orders of this court, referred above, he was not being relieved by respondent no. 1 and not being permitted to attend the training course by respondent no. 2.

After issuance of notice, the respondent no. 1 has finally relieved the petitioner and the petitioner has joined the training course and the respondent no. 2 has accepted his candidature for the training course. On perusal of the record of this OA, we find, no other relief has been sought. This training course is said to be one of the requirements of eligibility for promotion to the next post of Station Officer. Since the selection for the post of Station Officer is yet to take place in accordance with the recruitment rules, we are not making any reference on the merit of this case at this stage nor are we making any reference to the seniority of the person in whose favour similar order is said to have been passed by the High Court. Such disputes may be decided in an appropriate forum. In view of this no further order is required to be passed in this OA.

This DA is disposed of with a direction to the respondents that the petitioner will continue with the training course, and he would be treated as a normal candidate for the training course as any other candidate, with all other consequential benefits available to his similarly placed colleagues, under the rules.



(S.P.Biswas)  
Member (A)



(Dr.Jose P. Verghese)  
Vice-Chairman (J)